

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 22/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY:

M/s Alpenol
Vs
M/s Kishangarh Spuntex P Ltd.

SECTION OF THE COMPANIES ACT: 433,434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Adhiraj Singh	Advocate	Petitioner	
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ORDER

(C.A. No. 174(PB)/2017)

This is an application with a prayer for recalling of the order dated 09.03.2017, dismissing the Petition for non-prosecution.

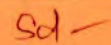
For the reasons mentioned in paras 4,5 & 6 of the application, we recall the order dated 09.03.2017 and is restored to its original number.

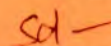
Application stand disposed of.

(C.P. No. 22 of 2015)

Learned Counsel for the Petitioner states that compliance with the Rules by filing an appropriate affidavit has not been made and he may be permitted to withdraw the Petition to file fresh one on the same cause of action. According to the learned Counsel as the petition was filed before the Rajasthan Court in 2015, fresh Petition may not be considered as time barred.

Petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action. We also grant permission with regard to the period of limitation. Petition stands disposed of.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)